

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5290
ANSWERED ON:10.12.2010
REGISTRATION OF MARRIAGE
Das Shri Khagen

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women has recommended compulsory registration of marriage; and
- (b) if so, the details thereof;
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): The National Commission for Women (NCW) had suggested a draft Bill, 'Compulsory Registration of Marriages' to provide for compulsory registration of all marriages solemnized, contracted or entered into, wherein both or one of the parties is a citizen of India. The draft Bill provided for appointment of Registrar General of Marriages and other functionaries to facilitate registration of marriages.

The Hon'ble Supreme Court in its judgment dated 14.2.2006 in the case of Seema Vs. Ashwani Kumar, AIR 2006 SC, 1158, had observed that marriages of all persons who are citizens of India belonging to various religions should be made compulsorily registrable in their respective States, where the marriage is solemnized. The Government of India has since then been pursuing with State Governments/Union Territories for bringing in necessary law. Several State Governments/Union Territory Administrations have made necessary provisions of law in this regard.